

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1674(KB)2019
IA(I.B.C)/879(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	PUNJAB NATIONAL BANK VS BASUKINATH FOOD PROCESSORS LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Applicant in IA(I.B.C)/879(KB)2024
Ms. Swapna Chaubey, Adv.]
Mr. Sidhartha Sharma, Adv.]
Mr. Rishav Dutt, Adv.]
Mr. Aman Kataruka, Adv.]

Mr. Subodh Kr Agrawal, CA] For the Respondents
Ms. Pooja Agarwal, CS]

Mr. Rajesh Lihala, CA] For the RP

ORDER

1. Ld. Sr. Counsel/Counsel/Authorised Representative appearing on behalf of the parties present.
2. **IA(I.B.C)/879(KB)2024:**
 - a. This IA has been filed by the Applicant under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 ("IB Code") read with rule 11 of the National Company Law Tribunal Rules, 2016 ("NCLT Rules") seeking for following reliefs: -
 - i. *Direct the Respondent No. 1 to share the VDR access with the Applicant to enable the Applicant to submit a resolution plan;*

- ii. Direct the Respondent No. 1 to share the pre-requisite conditions for submission of Expression of Interest to Applicant within 48 hours of passing of the order;*
- iii. Allow the applicant 7 days' time to submit its resolution plan from the date of access to VDR;*
- iv. Interim and/or ad interim orders in terms of the prayers hereinabove;*
- b.** The reason for allowing the prayer(s) is mentioned in page nos. 19 & 20 at paragraphs 22 to 25 of this application.
- c.** This IA is accompanied by an affidavit of Applicant at page no. 24 of the said application.
- d.** We have perused the application and the documents attached therewith and heard the Id. Counsel for the applicant. We are satisfied with the prayer(s) made in the IA should be allowed.
- e.** Accordingly, this **IA(I.B.C)/879(KB)2024** is **allowed** and **disposed of** to the extent mentioned above.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)